Most Urgent

F.No. A.12034/SSC/10/2017-Ad.III(B)
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

Gr. Floor, Hudco Vishala Building
Bhikaji Cama Place, R.K. Puram
New Delhi Dated 21/08/2020

To,

All the Cadre Controlling Authorities
under CBIC (through CBIC’s website)

Subject: Medical examination of candidates of CGLE 2017 and other exams in prevailing pandemic conditions and requests for delay in postponement of document verification process

Medical examination of candidates of CGLE 2017 and other exams in prevailing pandemic conditions:

1. Delhi and Hyderabad zones brought to Board’s notice, constraints in conducting medical examination at designated hospitals, as part of pre-joining requirements, for new recruits of CGLE 2017 and other examinations due to covid-19 situation. They stated that the designated hospitals, where medical examinations are conducted, are engaged in treatment of Covid patients.

2. Delhi Zone referred to DoPT notification of 14/07/2020 giving relaxation for carrying out medical examination for civil service examinations in designated government hospitals of states and UTs also and sought similar instructions for candidates joining CBIC also. Hyderabad zone sought deferment of medical examination and provisional appointment of candidates subject to fulfilment of other formalities.

3. The practice followed for previous recruitment of Inspectors, as ascertained from one zone, was that the candidates were referred to CGHS, which in turn directed the candidates to get medical tests done at one particular CGHS empaneled diagnostic Centre or Government hospitals, stating that the medical reports would then be verified and endorsed by CMO, CGHS.

4. FR 10 read with SR 3 (3) and SR 4-A (5) and Physical standards quoted for Inspectors in RRs, which are relevant to this issue, have been examined. It emerges from these provisions that it is not essential to carry out medical examination only at designated hospitals for Group ‘B’ &
Group 'C' posts. Medical fitness certificate issued by a Civil Surgeon or a
District Medical Officer or a medical officer of equivalent status may be
accepted. All zones, which face similar problem, may approach CGHS or
any Government hospital to arrange for medical examination of
candidates, keeping in view the current pandemic situation or adopt any
other feasible option duly complying with provisions of FR and SR
applicable in this regard.

Requests for delay in postponement of document verification process:

5. We have received a few emails from candidates seeking postponement of
joining formalities. We have also been receiving emails requesting for
expediting the process as candidates were keen to get financial stability
and benefits of medical coverage for their family in current pandemic
situation.

6. DoP&T’s O.M No. 35015/2/93- Estt (D) dated 09/08/1995 read with
DoP&T’s O.M No. 1259494- Estt (D) dated 09/08/2017 provide that any
direct recruit candidate, if desired, may seek extension in joining. Such
an extension can be given, only on request of the candidate, for a period
of six months of issue of offer of appointment, with a stipulation that
extension beyond three months may be granted only as an exception
where facts and circumstances warrant so.

7. In view of foregoing, CCAs are advised to consider extension sought by
candidates, in cases where such requests are received, due to prevailing
situation, duly keeping in view the provisions of applicable DoPT OMs
and other relevant provisions. Further, whenever extension is granted,
the date by which offer of appointment would lapse should be clearly
indicated in the communication to candidate, duly keeping in view the
pre-joining formalities.

Yours faithfully,

(Mohammad Ashif)
Under Secretary to the Govt. of India
Tel. 26162780

Copy to Delhi and Hyderabad Zones with reference to their letters dated 27.07.2020 &
30.07.2020 respectively